

(Signature)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.316/2004 in OA No.1378/2004

New Delhi, this the 20th day of December, 2004

Hon'ble Shri Justice V.S.Aggarwal, Chairman
Hon'ble Shri S.K. Naik, Member(A)

Ms. Vijay Laxmi Bhalla, .. Applicant
(Shri Surat Singh, Advocate)

versus

Union of India & Others .. Respondents

ORDER(in circulation)

Shri S.K. Naik,

Perusal of the present RA, belatedly filed by the original applicant against the order dated 1st June, 2004 by which OA No.1378/2004 was disposed of at the admission stage directing the DG, NCC to consider applicant's representation and pass an appropriate speaking order, is not on the ground of there being *any error apparent on the face of record* but because her representation has been rejected by the respondents by an order dated 8.9.2004. That being the case, the present RA is not maintainable in its present form and is therefore dismissed in terms of order 47, Rule 1 CPC read with section 22(3)(f) of Administrative Tribunals Act, 1985.

S.K.Naik
(S.K.Naik)
Member(A)

V.S.Agg
(V.S.Aggarwal)
Chairman

/gtv/